CP 19/2019

CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

<u>CP/310/00019/2019 in OA/310/00315/2018</u> Dated Wednesday the 3rd day of April Two Thousand Nineteen

CORAM: HON'BLE MR. R. RAMANUJAM, Member (A) HON'BLE MR. P. MADHAVAN, Member (J)

S.Alavandar, S/o. Sarangabani, 16, T.A.Koil St. extn 4, Villivakkam, Chennai 49.

....Applicant/Applicant

(Party in Person)

Vs

- 1.The Union of India, rep by Commissioner, Kendriya Vidyalaya Sangathan, New Delhi 110010.
- 2.C.Mani, The Deputy Commissioner, I.I.T. Complex, Chennai 36.
- 3. The Asst. Commissioner (L & C) KVS Headquarters, New Delhi 10.
- 4.Mr. Raja, The Principal, K.V, OCF, Avadi, Chennai 56.

....Respondents/Respondents

CP 19/2019

ORAL ORDER

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(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

This CP has been filed alleging wilful disobedience of the order of this Tribunal in OA 315/2018 dt. 06.03.2018.

2. Party in person submits that he had not been granted the relief sought by

him by the respondents and accordingly this CP has been filed.

3. On perusal, it is seen that the respondents have passed an order dt.

15.05.2018 in compliance of the order of this Tribunal, rejecting his

representation. As the order of this Tribunal was only to dispose of the

representation and the Tribunal had not gone into the merits of the case, the

order dt. 15.05.2018 could not be held to be violative of the orders of this

Tribunal.

4. CP is misconceived and is accordingly dismissed. However, the applicant

is at liberty to challenge the order dt. 15.05.2018 if he is aggrieved and if so

advised.

(P. Madhavan) Member(J) (R. Ramanujam)
Member(A)

03.04.2019

SKSI